OA.No.170/00060/2017/CAT/Bangalore Bench

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00060/2017

DATED THIS THE 28th DAY OF NOVEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V.SANKAR, MEMBER (A)

G.Gopinath
S/o T.G.Ganapathi
Aged about 74 years
Retired Engineering Instructor (SG)
Southern Railway
Residing at No.B-113
Ittina Abby, L.B.Sastry Nagar
Vimanapura P.O.
Bangalore-560 017.

...Applicant

(By Advocate Sri T.C.Govindaswamy)

Vs.

- Union of India Represented by General Manager Southern Railway Headquarters Chennai-600 003.
- 2. The General Manager Public Grievances Cell Southern Railway Chennai-600 003.
- 3. The Chief Personnel Officer Personnel Branch Southern Railway Headquarters Chennai-600 003.
- 4. The Director Directorate of Technical Education Thiruvananthapura-695 001.

...Respondents

(By Advocate Sri N.Amaresh)

(PER HON'BLE DR.K.B.SURESH, MEMBER (JUDL.)

Heard. Apparently the Hon'ble High Court of Kerala had directed the Railway

Authorities to consider the continuance in service of the applicant from 1966

to 1974, so that it may be tagged on to the present service. It is correct the

applicant is eligible for counting the past service provided it is regularised.

Applicant says that even though he was a teacher on a provisional basis

meaning whereby that he will not be granted his salary during the vacation

period but he was getting his increments. Therefore, without any doubt, he

may be eligible for regularisation. But he has not yet got it. Till the Kerala

Administrative Tribunal pronounce him fit for regularisation even on notional

basis, there is no jurisdiction within us to do whatever is needful. Even though

normally as the law stands now, all the Govt. employees are eligible for past

service to be counted provided the earlier service is a regular service.

Therefore, we dispose off the OA with liberty to the applicant to approach the

Kerala Administrative Tribunal and get regularisation and come back.

(C.V.SANKAR) MEMBER (A) (DR.K.B.SURESH) MEMBER (J)

/ps/

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Annexure A2: Copy of letter dtd.7.2.2007 addressed to R4 Annexure A3: Copy of Railway Board letter dtd.2.7.2007

Annexure A4: Copy of letter dtd.3.12.2007 from R3

Annexure A5: Copy of applicant's representation dt.8.12.2007 Annexure A6: Copy of certificate dtd.2.2.2002 with typed copy Annexure A7: Copy of order dtd.23.1.2008 in WP No.2700/08

Annexure A8: Copy of R3 letter dtd.26.5.2008

Annexure A9: Copy of GO dtd.17.6.1989 from Govt. of Kerala Annexure A10: Copy of order dtd.4.10.2013 in WP No.5071/09

Annexure A11: Copy of impugned order dtd.27.3.2014 Annexure A12: Copy of representation dtd.21.1.2014

Annexure A13: Copy of counter affidavit filed in WP No.5071/09 Annexure A14: Copy of R4 letter dtd.17.2.2014 with typed copy Annexure A15: Copy of order dtd.22.7.2014 in WP.No.16793/14

Annexures with reply statement:

Annexure-R1: Copy of the Chief Personnel Officer letter dtd.20.12.2013

Annexure-R2: Copy of Chief Personnel Office letter dtd.24.12.2013

Annexure-R3: Director of Technical Education/Trivandrum letter dtd.17.02.2014

Annexure-R4: Copy of applicant's letter dtd.21.01.2014

Annexure-R5: Copy of letter dtd.28.01.2014

Annexures with rejoinder:

-NIL-
